

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH – COURT NO. – IV

SERVICE TAX APPEAL NO. 50902 of 2018 [DB]

[Arising out of Order-in-Appeal No.444 (SRM) ST/JDR/2017 dated 27.12.2017
passed by the Commissioner (Appeals), Jodhpur-Rajasthan].

M/s. Unique Precured Retreaders

Ajmer Road, Post Box No.100
District: Bhilwara (Rajasthan)

...Appellant

VERSUS

**The Commissioner of Central Goods
and Service Tax, Udaipur (Rajasthan)**

...Respondent

APPEARANCE:

None appeared for the appellant

Mr. Harshvardhan, Authorised Representative for the Respondent

Coram:

HON'BLE DR.RACHNA GUPTA, MEMBER (JUDICIAL)

HON'BLE MRS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)

DATE OF HEARING/DECISION: 24/08/2023

FINAL ORDER NO.51341/2023

DR. RACHNA GUPTA

None appeared for the appellant. However, Id. Departmental Representative has placed on record the copy of the discharge certificates/ Form No. **SVLDRS - 4**. In view thereof and in view of the intent of Sabka Viswas (Legacy Dispute Resolution) Scheme (SVLDRS), the appeal is hereby ordered to be **dismissed as deemed withdrawn**.

[Dictated and pronounced in the open Court]

(DR. RACHNA GUPTA)
MEMBER (JUDICIAL)

(HEMAMBIKA R. PRIYA)
MEMBER (TECHNICAL)